Corporation are developing a suitable programme. The exent of this programme will depend on financial resources that may be made available for this purpose. Meanwhile, the installation of solar photovoltaic streets lights and lights for community uses in additional villages is continuing. The Rural Electrificaton poration have advised State Electricily Boards that they can take electrification of remote villages means of solar photovoltaic devices under this programme and set off the expenditure for part of the cost against loans by REC for rural electrification.

New model of Maruti Car

- 60. SHRI J. P. GOYAL: Will the Minister of INDUSTRY be pleased to state.
- (a) whether Maruti Udyog Limited has suspended the production of cars:
- (b) if so, since when and what are the reasons therefor:
- (c) whether it is also a fact that it proposes to change the model of the Maruti Car and revise its prices;
- (d) if so, what are the details in this regard; and
- (e) by when the changed model shall reach the customers and what shall be its price?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Maruti Udyog Limited suspended its production in middle of March, 1986 for the purpose of installing facilities required to expand its production capacity.

(c) to (e) The Company is bringing out an updated model of the Saloon car in mid 1986 which would be more fuel efficient and technologically better compared to the existing model. Its price is yet to be announced by the company.

Setting up of a Bench of Allahabad High Court for Westera U.P.

- 61. SHRI SATYA PRAKASH MAL-AVIYA: Will the Minister of LAW AND JUSTICE be pleased to state.
- (a) whether it is a fact that the State Government of Uttar Pracesh has recently recommended to the Central Government to establish a Bench of Allahabad High Court for the Western Districts and if so, when this recommendation was made:
- (b) whether Government are aware that an agitation is going on in Allahabad led by Advocates agains: the demand for the establishment of a bench of the Allahabad High Court in Western U.P.
- (c) whether it is also a fact that advocates of Allahabad High Court have threatened that in case a Bench was established for Western districts they will start a forceful agitation for division of the State; and
- (d) whether advocates of some Western districts are ngitating in favour of establishment of a Bench for Western districts and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir. A proposal for establishment of a Bench of the Allahabad High Court for the Western districts of Uttar Pradesh was however, received from the State Government in its letter dated 14th March, 1981.

- (b) and (c) The Government have seen press reports regarding agitation by the lawyers of Allahabad High Court against the establishment of a Bench of the Allahabad High Court for the Western districts of Uttar Pradesh.
- (d) The Government is aware of the agitation by lawyers of western districts of Utiar Pradesh for the establishment of a Bench of the Allahabad High Court in that area.